

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 23rd day of November Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01707/2017

N. Vigneswaran,
D/o. Nandhakumar,
No.24, Kennedy Street,
Srinagar Colony, Thirumullaivoyal
Chennai- 600 062.Applicant

(By Advocate : Mr. R. Ramesh)

VS.

1. Union of India, Rep. by Secretary to
Government of India,
The Ministry of Defence,
Government of India,
New Delhi;
2. The General Manager (Admn.)
Government of India,
Ordnance Clothing Factory,
Avadi, Chennai-600 054;
3. The Addl. General Manager (Admn.)
Government of India,
Ordnance Clothing Factory,
Avadi, Chennai- 600 054.Respondents

(By Advocate: Mr. M. Kishore Kumar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. The O.A. has been filed by the applicant seeking to set aside the Charge Memo No. 543/10/17/D&L dated 26.07.2017 of the 2nd respondent.

2. The case of the applicant is that he was issued the charge memo dated 26.7.2017 alleging that he entered into second marriage thereby committing a misconduct. The charge is that the applicant got married to one P. Kalaipriya and even while the marriage was subsisting, he entered with second marriage with one Yamini, through whom he now has a child. Learned counsel for the applicant would submit that the charge memo was contrary to facts and accordingly the applicant seeks a direction to the respondents to withdraw the Charge Memo dated 26.07.2017.

3. On perusal of the O.A., it is seen that the applicant has not replied to the charge memo and has rushed to this Tribunal. It is not possible for the Tribunal to pre-empt the inquiry and arrive at its own conclusions. It is for the authorities to prove the charge through a regular enquiry in which the applicant would have ample opportunity to defend himself. No interference is called for at this stage.

4. The O.A. is misconceived and is accordingly dismissed. No costs.